27

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PROJECT ALLOWANCE TO P & T EMPLOYEES

*502. SARDAR **GURCHARAN** SINGH TOHRA: SHRI D. THENGARI :t CHAUDHARY A MOHAM-MAD: SHRI B. C. PATTANAYAK:

Will the Minister of COMMUNICA-TIONS be pleased to refer to the reply to Unstarred Question No. 1174 given in the Rajya Sabha on the 17th June, 1971 and state whether Government propose to sanction project allowance to the P & T staff working in the Beas Dam project area as is admissible to the staff of other Central Government offices located in Project area, and if not, the reasons therefor?

THE MINISTER OF COMMUNI-CATIONS (SHRI H. N. BAHUGUNA): It has been decided that the project allowance will not be admissible to the P&T employees working in the area coming under Pong Dam.

The condition for grant of project allowance to P&T employees is that all the staff of Project authority working in the project area should be in receipt of the project allowance. This condition has not been fulfilled. Railway staff actually engaged on re-alignment of track are getting the project allowance. The other Railway Staff working at Jawanwala Shaher Railway Station, who are not engaged on re-alignment are not getting any project allowance. Hence P&T staff working in the area are not eligible to get any allowance.

SHRI D. THENGARI : Sir, the question precisely was this : When the railway employees are getting it, why

The question was actually asked on the floor of the House by Shri D. Thengari.

textile is high and most of the manufac- should the P&T staff be denied that privilege particularly when the orders of the market. We have a plan to give some Finance Ministry vide its O. M. dated incentive to them if they export 5 per March 23, 1960, clearly state, "The cent or 10 per cent or 15 per cent of their President is now pleased to decide that the products; they will get special facilities at project allowance may be sanctioned to the P&T staff working in P&T offices which are actually located in the project areas irrespective of the fact whether such offices were opened at the request of the project authorities or not"? In view of this particular provision what is the reason for denying I them this project allowance, when the railway employees are getting it?

> SHRI H., N. BAHUGUNA: I have already answered the question. The Finance Ministry has ruled that all the employees of a particular project or connected with that project should be getting that project allowance, [Interruption). Since the railway workers working at the station connected with the project are not getting the project allowance, the P&T employees also cannot get the project allowance.

> SHRI D. THENGARI: But they are in that area.

> SHRI H. N. BAHUGUNA: It is the same thing.

> SHRI D. THENGARI: When they are in that area, why are you denying them?

> MR. CHAIRMAN: He has given the answer and you are not satisfied. It cannot be helped. Now, are you putting another question?

> SHRI D. THENGARI: Sir, the Finance Ministry has clearly stated that they should be granted.

SHRI H. N. BAHUGUNA: I wish I could do it.

SHRI T. V. ANANDAN : Sir, may I know whether it is not a fact that when the project allowance is granted, the concurrence of the Finance Ministry is also taken at that time? When the Ministry of Finance agrees to grant a project allowance to Central Government employees—whether he belongs to the P.&T. or the Railway or any other department—and if someone is classified as a Central Government servant, and when the conditions are fulfilled, should he not be entitled to get this allowance? Is it not a fact that

29

about three months back there was a strike by a railway employee for full one month for the grant of this project allowance and the case had to go to the arbitration and in the arbitration they got it. Why then. Sir, when the Finance Ministry agrees to grant this project allowance, at the time of implementation discrimination is shown? May I ask the Government or the Prime Minister, who is present here, to formulate a policy in future that where any such allowance is granted to the Central Government employees and when the Central Government employees working at that place are qualified to get the allowance, it should be granted uniformly without any discrimination, so that there may be stopage to strikes, satyagrahas, etc.?

SHRI H. N. BAHUGUNA: In principle, the preposition of the hon. friend is unexceptional. The Government have accepted the view that employees working within the project area should, irrespective of the department, get such an allowance. But in the present case, I have said the project employees working within the project had been defined to mean those working along a certain line area and not those working at the station. Since in the Railway itself that distinction has come in, we are also being debarred by the Finance to pay any project allowance to these employees. Should the ruling of the arbitrator in relation to station employees of the Railway come in their favour, the matter can certainly be raised with us at that time and we can look in it.

MR. CHAIRMAN: Last question. Third one please. Mr. Suraj Prasad.

श्रो सरज प्रसाद : श्रीमन, यह प्रोजेक्ट अलाउन्स देने के सम्बन्ध में कई जगह इस तरह के प्रश्न उठ जाते हैं। अभी कुछ दिन पहले बरौनी में भो यह प्रश्न उठा था, जहां पर पोस्ट एण्ड टेलिग्राफ वालों को मिलता था लेकिन रेलवे को नहीं मिलता था और वहां काफी दिनों तक बातचीत चली है और उसके बाद, प्राइम मिनिस्टर की एप्पीएरेन्स के बाद, हड़ताल बापस हुई और शायद वायदा हुआ है कि रेलवे को भी मिलेगा। यह ठीक उल्टी बात देखत हैं कि व्यास प्रोजेक्ट में रेलवें वालों को तो मिलता है लेकिन पोस्ट एण्ड टेली-ग्राफ वालों को नहीं मिलता, जो कि विचित्र सी बात मालूम होती है। तो इसलिए मैं सरकार से यह जानमा जाहता हं कि क्या सरकार कोई ऐसी नीति निर्धारण करते के पक्ष में है कि जहां कहीं भी प्रोजक्ट अलाउन्स मिलता है वहां पीस्ट एन्ड टलीयाफ और दूसरी जो वहां की संस्थाएं हैं, रेलवे की और दूसरी की मिला कर, सब को मिले । इस सम्बन्ध में मैं एक बात आपसे कहन। चाहता ह कि फाइतेस्स डिपार्टमेल्ट का एक सर्कूलर है कि वहां कही भी सरकार प्राचेक्ट अलाउस चले तो तमाम दूसरे लोगों को भी इस तरह का प्रोजेक्ट अलाउन्स मिलना चाहिए...

श्री सभापति : यह कातें तो हो गई हैं। आप उन्हीं को दुहरा रहे हैं।

SHRI H. N. BAHUGUNA: I have already answered the various queries raised by the hon. Member. In this particular project, even the Railways are not giving project allowance to all the employees within the area. As I said, those working at the station are not getting it but those working on the lines are getting it. Similarly, the P. & T. Department have not been able to persuade the Finance to concede the project allowance to those workers who are working in that particular area. Those areas may be project areas, but admissibility of project allowance has been defined to mean in a certain manner. From that definition, we cannot make a departure on our own.

MR. CHAIRMAN: All right.

SHRI H. N. BAHUGUNA: But, Sir, I have said that should the arbitrator decide in a particular way in favour of the other set of railway employees who I are not getting that allowance, I will certainly go into the matter and try to settle it accordingly.

MR. CHAIRMAN: Ouestion Hour over.

WRITTEN ANSWERS TO **QUESTIONS**

MORARKA COMMITTEE RECOMMENDA-TIONS ON FINANCES OF DMC AND NDMC *498. SHRI R. P. KHAITAN: Will the Minister of HOME AFFAIRS 1\$ *T^1(be pleased to refer to the reply to Unstarred Question No. 876 given in the Rajya Sabha on the 10th June, 1971 and state:

(a) whether Government have since examined the recommendations made